

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 7
(IB)-1362(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

Vs.

Jyoti Buildtech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Mr. Nalin Kaushik, Mr. Vinod Chaurasia,
Advs. for RP

ORDER

CA-2347(PB)/2019:-

The averments made by the resolution professional in para 14 of the application inter alia show that the documents/information concerning the corporate debtor have not been provided in respect of the items A to J despite requisitioning the information by emails dated 13.08.2019 & 30.08.2019 which have been placed on record. The information required reads as under:-

“A. Detail of all expenses incurred during the period from 07.03.2019 to the till date with the status of paid (either in Cash/Bank) or outstanding.



- K. Weekly report of each running project of the CD along with the fund flow statement.
- L. As the cash of the CD has been used by employees without intimation to the applicant, therefore R-1 & R2 were requested to kindly share the complete details of cash of Rs. 30 lakh standing in the provisional Balance sheet as on 07.03.2019 and the cash outstanding as on date with the company.
- M. Detail of inventory with aging & movement of inventory from the Insolvency Commencement date to till date.
- N. Confirmation of the appointment of the statutory auditor along with the copy of minutes of last AGM of the company (kindly refer my mail dated 14.08.2019 & 24.08.2019).
- O. Copy of the appointment letter of Mr. Prem Chowdhary
- P. Login id & Password of GST portal, Income Tax, TDS and other if any.
- Q. Detail of God like measurement, Karats, date of purchase along with bills and location of the gold.
- R. to handover the gold to the applicant and inform the time, so that the request for the locker facility can be done to the IOB Bank.



S. Information & documents as per the attached information Tracker”

Notice of the application be issued to the non-applicants-Ex.-directors/promoters as well as other non-applicants for 15.11.2019.

Process dasti.

In the meanwhile, the non-applicants-Ex.-directors/promoters are directed to appear before the RP on 05.11.2019 along with the documents/information at the following address:-

“Building No. 11, 3rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092”

Thereafter the RP may file a list of documents/information which is yet to be furnished. The non-applicants may also file their reply within a week with a copy in advance to the counsel for the RP.

List on 15.11.2019.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**